

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI SITA RAM KESRI): (a) to (d) The State of Madhya Pradesh is connected with adjoining States through a number of roads. Among those roads, the Central Government is responsible for maintenance and development of National Highways only. The question of granting any subsidy for National Highways does not arise. All other roads are maintained and looked after by the State Government. In single-lane sections in black cotton soil, where traffic is heavy, some inconvenience to traffic is experienced. Widening of existing single-lane sections for National Highways is in progress in some stretches, while for others it is planned to be taken up in a phased manner subject to availability of resources.

Extension of term of Managing Director of TISCO

7404. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) whether he is aware of the strictures passed by the Supreme Court against the Managing Director of the Tata Iron and Steel Co. Ltd. in the cases Nos. 300 and 301 of 1979; if so, facts in detail;

(b) whether it is a fact that the above strictures are on Criminal liability towards Government revenue;

(c) whether it is a fact that the Department of Company Affairs is considering extending the term of the TISCO Managing Director despite the strictures; and

(d) if so, steps taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No.

(b) Does not arise.

(c) and (d) The Department of Company Affairs, Ministry of Law, Justice and Company Affairs, has received an application from the Tata Iron and Steel Co. Ltd. seeking the Central Government's approval for the reappointment of the Vice Chairman and Managing Director of the Company and the same is under consideration in that Ministry.

Mutual transfers of lady teachers of Municipal Corporation of Delhi primary school

7405. SHRI CHINTAMANI JENA: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that certain mutual transfers of lady teachers of Municipal Corporation of Delhi primary school of Lawrence Road, Delhi took place in 1980;

(a) if so, grounds thereof;

(c) whether it is a fact that these mutual transfers were sought to avoid to become surplus in their respective schools in the event of non-availability of pupils, which created the problem for others to be transferred far away from their place of postings; and

(d) the remedial measures taken by Government to avoid such transfers in future?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) and (b). As reported by the Municipal Corporation of Delhi, transfers of some female teachers were made in 1980 on written requests from them and in accordance with the approved policy. Requests for mutual transfer are accepted as it helps the teachers to be posted conveniently.

(c) No, Sir.

(d) Does not arise.